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असाधारण

EXTRAORDINARY

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PART II — Section 1

प्राधिकार से प्रकाशित

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NEW DELHI, MONDAY, AUGUST 29, 2011/BHADRA 7, 1933 (SAKA)

इस भाग में भिन्न पृष्ठ संख्या दी जाती है जिससे कि यह अलग संकलन के रूप में रखा जा सके।
Separate paging is given to this Part in order that it may be filed as a separate compilation.

MINISTRY OF LAW AND JUSTICE

(Legislative Department)

New Delhi, the 29th August, 2011/Bhadra 7, 1933 (Saka)

The following Act of Parliament received the assent of the President on the 27th August, 2011, and is hereby published for general information:—

THE JAWAHARLAL INSTITUTE OF POST-GRADUATE MEDICAL EDUCATION AND RESEARCH, PUDUCHERRY (AMENDMENT) ACT, 2011

No. 10 OF 2011

*An Act to amend the Jawaharlal Institute of Post-Graduate Medical Education and
Research, Puducherry Act, 2008.*

[27th August, 2011.]

BE it enacted by Parliament in the Sixty-second Year of the Republic of India as follows:—

1. This Act may be called the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry (Amendment) Act, 2011. Short title.
2. In section 28 of the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Act, 2008, in sub-section (1),— Amendment
of section 28
of Act 19 of
2008.
 - (a) for the words “one year”, at both the places where they occur, the words “three and one-half years” shall be substituted;

(b) in the proviso, for the words “Provided that”, the following shall be substituted, namely:—

“Provided that the employees, who have, or as the case may be, who have not, exercised their option and not transferred out of the Institute as on the date of coming into force of the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry (Amendment) Act, 2011, may exercise their option afresh before the specified period:

Provided further that.”

V.K. BHASIN,
Secy. to the Govt. of India.